

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. 103(ND)/2014

IN THE MATTER OF:

M/s. Avigo Trustee Company Ltd. Applicant/petitioner

Vs.

M/s. Hythro Power Corporation Ltd. & Ors. Respondents

under Section 397-398

Order delivered on 13.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner:

For the Respondent: Mr. Aditya Tiwari, Advocate

ORDER

Reply as per the last order has not been filed despite last opportunity granted.

No one is present on behalf of the respondent.

Let the reply now be filed within two weeks with a copy in advance to the learned counsel for the petitioner in respect of the amended petition and the application. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent. However, the same shall be subject to payment of Rs. 5000/- as cost.

List for further consideration on 17.11.2017.

—Sd—

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

—Sd—

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)